

1	2	3	4
2001-2002	3000.00	2450.44	81.68
2002-2003	3100.00	2474.11	79.81
2003-2004	3200.00	2436.90	76.15
2004-2005	2500.00	2738.73	109.55
2005-2006	3000.00	2818.82	93.93
2006-2007	3500.00	3630.51	103.73
2007-2008	5105.00	6015.34	117.83
2008-2009	7500.00	7571.83	100.96

**Under-Utilization of funds for CSS**

3582. SHRI RAJKUMAR DHOOT : Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that many States have not been able to utilize funds given to them for Centrally Sponsored Schemes (CSS);

(b) if so, the details thereof; and

(c) its impact on the timely and full implementation of such schemes?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI V. NARAYANASAMY) : (a) to (c) State-wise release of funds under the Centrally Sponsored Schemes (CSS), as well as monitoring of their utilization by each State, is undertaken by the respective Central Government Ministry/Departments implementing the CSS. Details pertaining to release of funds, their utilization etc. State-wise are available with the Central Government Ministries/Departments concerned.

A scheme titled Plan Accounting and Public Finance Management System also called as Central Plan Scheme Monitoring System (CPSMS) has been launched in 2008-09. The scheme is being implemented by the Controller General of Accounts and will generate State/Scheme wise releases of Central plan schemes.

**Intellectual property rights**

3583. SHRI P. R. RAJAN : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government allowed any intellectual property rights to lawyers to operate in India;

(b) whether IISc, IIT and CSIR have sold any of their product or process patents to any of the US based companies; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI PRITHVIRAJ CHAVAN) : (a) The Intellectual property rights are private rights and the right holder